

Mr. Deputy-Speaker: Those against will kindly say 'No'.

The 'Ayes' have it, the 'Ayes' have it. The motion is carried and the matter is referred to the Committee of Privileges.

The motion was adopted.

Shri A. T. Sarma (Bhanjanagar): Mr. Deputy-Speaker, how is it that you have not asked for our vote on this motion? You have declared the motion carried without asking for our vote. This is wrong procedure.

Mr. Deputy-Speaker: Papers to be laid.

Shri A. T. Sarma: This is wrong procedure. I strongly protest against it.

14.54 hrs.

PAPERS LAID ON THE TABLE
MYSORE GOVERNMENT SAVINGS BANKS
RULES, 1967

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Mysore Government Savings Banks Rules, 1967, published in Notification No. G.S.R. 990 in Gazette of India dated the 30th June, 1967, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. See No. LT-1017/67].

NOTIFICATIONS UNDER CENTRAL EXCISE
AND SALT ACT, 1944 ETC.

Shri Annasahib Shinde (On behalf of Shri K. C. Pant): I beg to lay on the Table—

- (1) A copy each of the following notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Forty-third Amendment Rules, 1967, published in Notification No. G.S.R. 984 in Gazette of India dated the 1st July, 1967.

- (ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 985 in Gazette of India dated the 1st July, 1967.

[Placed in Library. See No. LT-1018/67].

- (2) A copy of Notification No. G.S.R. 986 published in Gazette of India dated the 1st July 1967, under section 159 of the Customs Act, 1962 [Placed in Library. See No. LT-1019/67].
- (3) (i) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1967, published in Notification No. S.O. 2228 in Gazette of India dated the 27th June, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (ii) A copy of the Emergency Risks (Factories) Insurance (Second Amendment) Scheme 1967, published in Notification No. S.O. 2229 in Gazette of India dated the 27th June, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-1020/67].

14.56 hrs.

CORRECTION OF ANSWER TO S.Q
NO. 813 RE JET FUEL

The Minister of State in the Ministry of Petroleum and Chemicals and Planning and Social Welfare (Shri Raghu Ramiah): In the supplementaries Starred Question No. 813 answered in the Lok Sabha on 29th June, 1967, regarding jet fuel, Shri George Fernandes had asked if ATF is distributed through the Indian Oil Corporation or the refineries which produce this oil. Both he and Dr. Ranen Sen also asked from which company the foreign airliners which come for fueling at Indian ports receive their